

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 225 of 2020

&

I.A. No. 1406 of 2020

IN THE MATTER OF:

Rajendra Kumar Tekriwal

...Appellant

Versus

Bank of Baroda

...Respondent

Present:

For Appellant : Mr. Manoj Munshi, Advocate

For Respondent : Mr. Amit Mahaliyan, Advocate

O R D E R

(Through Virtual Mode)

16.07.2020 Heard Mr. Manoj Munshi, learned counsel for the Appellant and Mr. Amit Mahaliyan, learned counsel for the Respondent. Hearing concluded. **Judgement reserved.**

Learned counsel for the parties may file their written submissions, not exceeding three pages, within three days.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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